

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 423
CP/189/ND/2023

IN THE MATTER OF:

Prakash Inscript Innovations Private Limited ... Applicant
Versus
Registrar of Companies NCT of Delhi and ... Respondent
Haryana

Under Section 441 of the Companies Act, 2013.

Order delivered on 16.07.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Ms. Nikita Goel, CS
For the RoC : Ms. Jyoti Khurana, Adv.

HYBRID HEARING (PHYSICAL & VC)

ORDER

Learned Counsel for the RoC has submitted that they have filed their report. The same is available on e-portal of this Tribunal. Learned Counsel for the appellant is present through video-conferencing and has confirmed that they have received the copy of RoC's Report. Let this matter be posted to 27.08.2024 for arguments.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)